### फादर फेरर का पूनः भारत आना

## \*372 श्री मान सिंह वर्मा : श्री जगतदस्वी प्रसाद यादव : श्री एन० के० शेजवलकर :

क्या गृह-कार्य मंत्री 20 नवम्बर, 1968 को राज्य सभा में तारांकित प्रश्न संख्या 77 के दिए गये उत्तर की देखेंगे और यह बताने की कृषा करेंगे कि फादर फेरर को देश में निकालने तथा उन्हें पुन: भारत में बापस आने की अनुमति देने के क्या कारण है?

#### t[RETiBN or Father Ferrer to India

\*372. SHRI MAN SINGH VARMA:

SHRI J. P.YADAV : SHRIN. K. SIII. JWA1. KAR :

Will the Minister of HOME Al -FAIRS be picas- <1 io refer to the reply to Starred Question No. 77 given in Rajya Sabha on ther, n|f''' and state the 'ins lor the expulsion of Father Ferrer from ihe coun: tv and then granting hirn permission to return to India?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): पत्दरी फेरर को भारत से निष्कासित नहीं किया गया। आरध्र प्रदेश में कार्य करने के लिये उन्हें बीसा दिया गया क्योंकि सरकार उनके वापिस आकर किसी राज्य में, जहां वे स्वीकायं हों, कार्य करने की अनुमति देने को आपन्जिनक नहीं समझती थी।

T[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Father Ferrer was notexpelled from India. A visa for liim for work in Andhra Pradesh. lias been granted since Government saw no objection to his being allowed to come back to work in any State where he would be acceptable]

t[ ] English translation.

#### ASSAULT ON .Sci'KRi.vie.mim. Engineer In IndraprasthA Bhawan

:!:)7'i- SHRI B. N. MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the case of tht Superintend ing Engineer Shri S. G. Kapoor who was vers badly assaulted and insulted in the Indraprastha Bhawan on the njth Septem ber, 1968while he was actuall) engaged to his official duty;
- (b) whether Government enquired about the severity of his injuries from the WHlingdon Hospital authorities where he hail to remain imder treatment for a nun: ber of days; and

1 whether Government have tried to know the names ol persons who in(li< ted injuries on his person and. if SO, whal Steps have been taken against them?

THE MINIS TER OF IK )ME AFFAIRS (SHRIY. B. CHAVAN) : (a) and b Yes, Sir.

(c) The Lieuienant-Governor, Delhi, had instructed the Deputy Commissioner, Delhi to inquire into and report ou the happenings in and around the Indraprastha Bhawan on September io. ty&i. He has reported tliat il lias not been possible to lix the identity of individual policemen, who indulged in unprovoked beating pf innocent persons to the 'Y' building.

# COURT PROCEEDINGS IN STATE LANGUAGE

\*374, SHRI THILLAI VTLLALAN: WiH the Minister of HOME AFFAIRS he pleased to State whether iherc is an proposal under Government's consideration to bring forward any Central legislation to enable the various High Courts to use any language used for any official purposes of the State concerned, in their proceedings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAI US SHRI VIDYA CHARAN SHUKLA: Under Article 348(2) of the Constitution read with Section 7 of the Official Languages Act, 1963, tne (ro>'ernor of a Staie may, with the previous consent of the Presidi i,t. authorise the use of Hindi, or the Oflittfal Language of the State, in proceedings before the High Court of that State. Section 7 of the Official Languages Act, to'i; nol so far heen brought into lone.